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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 05th May, 2025*

+ CM(M) 2828/2024

RAJVEER SINGH

.....Petitioner

Through: Mr. Mohit Kumar Gupta, Advocate.

versus

ORIENTAL BANK OF COMMERCE AND ORS

.....Respondent

Through: Mr. Ankur Gupta, Advocate.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. The present petition has been filed under Article 227 of the Constitution of India, challenging order dated 23.08.2024 passed in Revision Petition No. 2154/2017 by Hon'ble National Consumer Disputes Redressal Commission (in short 'NCDRC').
2. The above matter was filed before NCDRC impugning order dated 16.05.2017 passed by the State Consumer Disputes Redressal Commission, Rajasthan in First Appeal No.14/2013.
3. Since the entire cause of action pertaining to the present subject matter has arisen within the jurisdiction of Rajasthan High Court, in view of judgment dated 04.03.2024 passed by Hon'ble Supreme Court in *Siddhartha S Mookerjee vs. Madhab Chand Mitter*, 2024 SCC OnLine SC 4205, the petitioner should rather approach the concerned jurisdictional High Court.
4. In *Siddhartha S Mookerjee* (supra), the Hon'ble Supreme Court has, very categorically, observed that merely because NCDRC had allowed



petition, the jurisdiction would not vest with Delhi High Court and observing that since the cause of action had arisen in Kolkata and the matter had been dealt with by the State Commission of West Bengal, it was held that the jurisdiction of High Court of Calcutta should have been invoked.

5. Moreover, this Court has already *vide* order dated 12.09.2024 passed in *General Manager, Punjab National Bank and Others vs. Rohit Malhotra: (2024) SCC OnLine Del 6415* observed that in view of *Siddhartha S Mookerjee* (supra), any such petitioner should go to the “jurisdictional High Court”.

6. In view of the above, the present petition is disposed of as not maintainable on account of lack of jurisdiction. All the rights and contentions of the parties are reserved.

7. Needless to say, the petitioner would be at liberty to invoke the jurisdiction of the jurisdictional High Court i.e. Rajasthan High Court by filing appropriate petition within a period of six weeks from today.

8. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MAY 5, 2025/sw/SS